

Title: Need to ensure that people of Talcher tehsil in Orissa receive uniform rate of compensation accruing due to acquisition of land for setting up Koniha Open Cast Project.

SHRI DHARMENDRA PRADHAN (DEOGARH): Sir, Koniha Open Cast project is coming up by acquiring land of eight villages in Talcher tehsil of Angul district. It is a matter of great concern that the rule of uniformity followed in case of land acquisition in the Talcher coal field area since 1961 has been violated in case of Koniha OCP. The affected villages have been arbitrarily bifurcated into two groups and paid compensation at two different rates. In case of the first group the rate varies between Rs. 2,90,500 and Rs. 2,75,000 whereas the rate for the other group varies between Rs. 62,500 and Rs. 50,000. This very much violates articles 14 and 18 of the Constitution of India. It also violates the State Government Gazette Notification No. GE(GI)III/71/30769/R. I request the hon. Prime Minister to kindly intervene in the matter.